

**Abolishing of car advance for Government employees
as per CPC recommendations**

695. SHRI K. R. ARJUNAN: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that car advance to Government employees has been abolished in Seventh Central Pay Commission implementation; and

(b) if so, what is the rationale behind it?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ARJUN RAM MEGHWAL): (a) and (b) Yes Sir, the Government has decided to abolish Motor Car Advance based on the recommendations of the Seventh Central Pay Commission in this regard. The Commission had recommended the abolition of Motor Car Advance observing that quite a few schemes for purchase of vehicles are available in the market from time to time and the employees should avail of these schemes. This recommendation of the Commission has been accepted by the Government.

Declaration of black money

†696. DR. SANJAY SINH: Will the Minister of FINANCE be pleased to state:

(a) the number of persons declaring their undisclosed black money and the amount thereof by the end of the deadline of 30th September, 2016, fixed by Government;

(b) the income tax recovered by Government under this declaration scheme; and

(c) the measures being adopted by Government to curb black money?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SANTOSH KUMAR GANGWAR): (a) 64,275 (*Provisional) declarants have made declaration of undisclosed income of ₹ 65,250 (*Provisional) crore under the Income Declaration Scheme, 2016.

(b) Under the Income Declaration Scheme, 2016 the amount of tax, surcharge and penalty is payable in three instalments. The notified date for payment of first instalment is 30th November, 2016. Hence, the quantum of tax collected as part of the Scheme cannot be quantified at this stage.

(c) Government has taken several measures, by way of policy initiatives and enforcement action, to curb black money. Such measures include –

- (i) Constitution of the Special Investigation Team (SIT) on Black Money under Chairmanship and Vice-Chairmanship of two former Judges of Hon'ble Supreme Court.

† Original notice of the question was received in Hindi.